

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).20947/2025

[Arising out of impugned final judgment and order dated 27-10-2025 in CRMM No.53379/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

AMIT GOYAL

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

(IA No. 332622/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 332627/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-12-2025 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
(VACATION BENCH)

For Petitioner(s) : Mr. Nishant Singh, AOR

For Respondent(s) : Mr. Karan Sharma, AOR
Mr. Mohit Siwach, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable on 17.02.2026.
2. Mr. Karan Sharma, AOR, accepts notice on behalf of the respondent-State.
3. Counter affidavit, if any, be filed within two weeks.
4. Meanwhile, the arrest of the petitioner in connection with FIR No.70/2024 dated 31.07.2024 registered at Women Police Station, District Jalandhar under Sections 406 and 498-A of the Indian Penal Code, 1860 shall remain stayed subject to his joining and fully cooperating with the ongoing investigation, if so required, by the

Investigating Officer.

5. The petitioner is also directed to deposit a sum of Rs. 30,000/- (Rupees thirty thousand) with the Registry of this Court within two weeks towards litigation expenses payable to the complainant-wife, i.e., Manpreet Kaur @ Manpreet Goyal. The complainant-wife is ordered to be impleaded as respondent no.2. Let the Cause title be amended accordingly.

6. The desirability of granting interim maintenance to the girl child will be considered on the next date of hearing.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR